

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

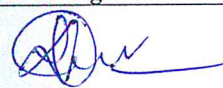

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.12.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) NO. 602/9/HDB/2019
NAME OF THE COMPANY	Renuka Advanced Systems Pvt Ltd
NAME OF THE PETITIONER(S)	Anu Fastners Pvt Ltd
NAME OF THE RESPONDENT(S)	Renuka Advanced Systems Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P.V.B CHARY	Advocate	charypvb1@gmail.com	
C.V. Naxasimham M.R. Sree Ramya	Adv Adv	9492202233	

Counsel for Respondent(s):

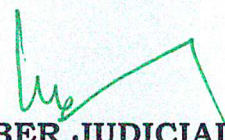
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Torun G Reddy	Adv	9502036363	
Urvain Sank	Adv	9142071412	

ORDER

Counsels representing both sides are present. Counsel for the Petitioner stated that Respondents have not approached them for settling the matter as stated earlier. Counsel for the Respondent stated that they gave a schedule of payments and they paid Rs.12 Lakhs as part of the claim amount. Petitioners stated that the issue is not settled in relation to the claim of the interest accrued. Both sides are directed to submit the outcome of the discussions on the next date of hearing. Time is enlarged finally. Put up the matter on 02.01.2020.



MEMBER TECHNICAL



MEMBER JUDICIAL